

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 702 OF 2019 IN DFR No. 4243 of 2018

Dated : 20th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Maharashtra Veej Grahak Sangathana **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Soumik Ghosal
Mr. Gaurav Singh

Counsel for the Respondent(s) : Mrs. Pratiti Rungta
Mr. Sumit Pargal
Mr. Shivankar Shukla for R-1

Mr. Anup Jain
Ms. S. Rama for R-2

Mr. Aditya P for R-3

ORDER

IA No. 702 of 2019 - (For condonation of delay)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, 04 days delay in filing the appeal is condoned and, accordingly, disposed of.

DFR No. 4243 of 2018

Registry is directed to number the Appeal.

Objections by the Respondents shall be filed within four weeks.

List the matter on **17.10.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson